

(2023) 05 SHI CK 0206
In the High Court Of Himachal Pradesh
Case No : Arbitration Case 356 Of 2023

Khanhiya Lal

APPELLANT

Vs

Divisional Officer (C) Shimla(Rural)-Cum- Competent
Authority Land Acquisition & Anr

RESPONDENT

Date of Decision : 30-05-2023

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 29A(4), 29A (5)

Citation : (2023) 05 SHI CK 0206

Hon'ble Judges : Jyotsna Rewal Dua, J

Bench : Single Bench

Advocate : Seema K. Guleria, Anup Rattan, Rupinder Singh Thakur, Seema Sharma, Shreya Chauhan

Final Decision : Disposed Of

Judgement

Jyotsna Rewal Dua, J

1. The petition has been filed under Section 29A (4) & (5) of the Arbitration & Conciliation Act, 1996 with a prayer for extension of time in completing the arbitration proceedings.

3. Learned counsel on both the sides have jointly submitted that similar petitions have been disposed of by the Coordinate Benches of this Court by granting extension to the learned Arbitrator by six months for deciding the arbitration proceedings. Reference in this regard has been made to order dated 13.01.2023 passed in Arbitration Case No.02 of 2023, order dated 22.03.2023 Abr. Case No. 36 of 2023 alongwith connected matters and order dated 03.05.2023 passed in Arb. Case No. 86 of 2023 and the connected matters.

In view of above submissions and the orders passed in similar matters, the present petition is also disposed of on the similar lines. Hence, time for completion of arbitration proceedings by the Divisional Commissioner Shimla, Division Shimla-Sole Arbitrator, in cases under reference is extended by six

months, to be reckoned from today. The parties through their learned counsel are directed to appear before the learned Arbitrator on 12.06.2023.

The pending miscellaneous application(s), if any, also stand disposed of.